

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 2093
TO BE ANSWERED ON 2ND AUGUST, 2023**

SPECTRUM BAND

**2093. SHRI RITESH PANDEY:
SHRI BHARTRUHARI MAHTAB:**

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has compared costs and benefits of licensing 6 Ghz spectrum band with permitting its license exempt use and if so, the details thereof along with the action taken thereon;
- (b) whether the Government proposes to enhance the quality of services offered by the wireless network technology and if so, the details thereof along with the action taken thereon;
- (c) whether the Government has held transparent and open consultations with stakeholders, consumer groups and experts to determine the spectrum management for the 6 GHz spectrum band and if so, the details thereof; and
- (d) whether the Government is considering permitting full or partial license-exempt use of 6 Ghz spectrum band in line with global best practices and if so, the details thereof along with the action taken thereon?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) to (d) In accordance with technological advancements, needs of the public and best international practices, India has also been continuously making endeavours to maintain a balance between licensed and de-licensed use of spectrum. Accordingly, Government has been de-licensing the use of certain spectrum from time to time following due process.
